

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI
Record of Proceedings**

Petition No. 128/2008

- Coram : Dr. Pramod Deo, Chairperson
Shri R.Krishnamoorthy, Member
Shri S.Jayaraman, Member
Shri V.S.Verma, Member
- Date of Hearing : 26.3.2009
- Subject : Determination of final transmission tariff and additional capitalization from DOCO to 31.3.2008 for 315 MVA ICT-IV along with associated bays at Moga sub-station (ii) ICT-II along with associated bays and 2 nos PSEB feeder bays at Amritsar Sub-station, and 400 kV Bus reactor bay & 2nos PSEB line bays at Moga sub-station under augmentation of transformation capacity at Amritsar and Moga sub-stations Northern Region for the period 2004-09
- Petitioners : Power Grid Corporation of India Ltd., Gurgaon
- Respondents : 1. Rajasthan Rajya Vidyut Prasaran Nigam Limited, Jaipur
2. Ajmer Vidyut Vitaran Nigam Ltd., Ajmer
3. Jaipur Vidyut Vitaran Nigam Ltd, Jaipur
4. Jodhpur Vidyut Vitaran Nigam Ltd, Jodhpur
5. Himachal Pradesh State Electricity Board, Shimla
6. Punjab State Electricity Board, Patiala
7. Haryana Power Purchase Centre, Panchkula
8. Power Development Department, Govt. of J&K, Jmmu
9. Uttar Pradesh Power Corporation Ltd, Lucknow
10. Delhi Transco Ltd, New Delhi
11. BSES Yamuna Power Limited, New Delhi
12. BSES Rajdhani Power Ltd., New Delhi
13. North Delhi Power Ltd., New Delhi
14. Chief Engineer, Chandigarh Administration, Chandigarh
15. Uttaranchal Power Corporation Ltd, Dehradun
16. North Central Railway, Allahabad
- Parties present : 1. Shri U.K.Tyagi, PGCIL
2. Shri M.M.Mondal, PGCIL
3. Shri S.N.Singh, UPPCL

The petition has been filed for approval of tariff for (i) 315 MVA ICT-IV along with associated bays at Moga sub-station (ii) ICT-II along with associated bays and 2 nos PSEB feeder bays at Amritsar sub-station, and 400 kV Bus reactor bay & 2nos PSEB line (the transmission assets) bays at Moga sub-station under augmentation of transformation capacity at Amritsar and Moga sub-stations Northern Region after accounting of additional capitalization date of commercial operation of the respective transmission assets to 31.3.2008.

2. The investment approval of the transmission assets was accorded by the Board of Directors of the petitioner company vide its letter dated 1.9.2005 at an estimated cost of Rs. 4728 lakh, including IDC of Rs. 230 lakh.

3. The provisional transmission charges for the transmission assts were approved by he Commission in its order dated 22.11.2007 in Petition No. 129/2007 based on capital expenditure of Rs. 1068.52 lakh as on 1.7.2007.

4. As per the investment approval, the transmission assets were scheduled to be commissioned by March 2008. However, 315 MVA, 400/220 k V ICT-IV at Moga sub-station was declared under commercial operation on 1.7.2007. There was completed in 8 months ahead of schedule. According to petitioner, the early commissioning of asset was discussed in OCC meeting held on 11.5.2007 with regional beneficiaries and they had given their consent for it. The early commissioning was at the request of Punjab State Electricity Board requested who intended to meet peak load in paddy season, as the existing ICTs were getting overloaded and area around Moga had experienced shortages in power supply.

5. It was noticed that in the approved scope of work, 250 MVA transformer was to be installed as ICT-IV at Moga sub-station. However, actually 315 MVA transformer has been installed. It has been stated that consequent to failure of 250 MVA ICT-II at Moga sub-station on 13.4.2007, one transformer which was in transit for installation as ICT-IV had been diverted and installed as ICT-II at Moga sub-station, and its place, 315 MVA transformer of Fatehabad sub-station had been diverted to Moga sub-station and installed as ICT-IV.

6. The Commission heard the representatives of the parties.

7. The petitioner was directed to furnish the following information/clarification on affidavit latest by 17.4.2009 with an advance copy to the respondents, namely:-

- (i) Technical justification for changing the ICT-IV from 250 MVA to 315 MVA; and
- (ii) Justification for reasonability of cost of ICT-IV of 315 MVA considered as well as cost to be apportioned for 250 MVA transformers for the purpose of tariff.

8. Subject to above, Commission reserved the order.

Sd/-
(K.S.Dhingra)
Chief (Legal)